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Sex Ratio

1062. SHRI PRAMOD MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the Sex Ratio in different states in 1991 census vis-a-vis compared 1981 census; and
- (b) what is Government's reaction on the change in sex ratio if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) A statement showing the sex ratio in India, States and Union Territories as per 1991 and 1981 Censuses is enclosed. (See below)

(b) There has been a decline in the all India sex-ratio from 934 in 1981 to 927 in 1991.

While it is difficult to pin-point a specific reason for this decline in the sex ratio, the Government is undertaking various programmes of action to project a positive image of girl children so as to bring about changes in societal attitudes towards them. A national plan of action for the SAARC Decade (1991-2000) of the Girl Child focussing on survival, protection and development of the girl child has been formulated. A special set of interventions for adolescant girls has been institutionalised through the ICDS infrastructure. The programmes are intended to raise the socio-economic status of women.

Statement

Sex Ratio in India, States and Union Territories as per 1991 and 1991 Censuses

1981

1991

India/State Union

Territory		
1	2	3
INDIA	934	927
1. Andhra Pradesh	975	972
2. Arunachal Pradesh	862	859
3. Assam	910	923

	1	2	3
4.	Bihar	946	911
5.	Goa	975	967
6.	Gujarat	942	934
7.	Haryana	870	865
8.		973	976
9.	Jammu & Kashmir	892	923
	Karnataka	963	960
11.	Kerala	1,032	1,036
12.	Madhya Pradesh	941	931
13.	Maharashtra	937	934
	Маліриг	971	958
15.	Meghalaya	954	955
	Mizoram	919	921
	Nagaland	863	886
18.		981	971
	Punjab	879	882
	Rajasthan	919	910
	Sikkim	835	878
	Tamil Nadu	977	974
	Tripura	946	945
	Uttar Pradesh	885	879
25.	West Bengal	911	917
UN	ION TERRITORIES		
1.	A & N Islands	760	818
2.		769	7 90
3.	D & N Haveli	974	952
	Daman & Diu	1,062	969
	Delhi	808	827
6.	Lakshadweep	975	943

Note: Sex ratio denotes number of females per 1000 males.

985

979

7. Pondicherry

Extending the terms of reference of the Judicial Inquiry into Communal Riots

1063. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFATRS be pleased to state:

- (a) whether a Leader of opposition party demanded that the terms of reference of the Judicial Probe by the State Government into the recent riots at Bombay should look into the matter as to whether any of the illegal immigrants from Bangladesh were involved in the violence; and
 - (b) if so, what is the reaction of Gov-